

(2018) 01 DEL CK 0442

In the Delhi High Court

Case No : Civil Writ Petition No. 488 Of 2014, Civil Miscellaneous No. 2106 Of 2018

Nikhil Sharma & Ors

APPELLANT

Vs

Union Public Service Commission &Ors.

RESPONDENT

Date of Decision : 19-01-2018

Acts Referred:

Citation : (2018) 01 DEL CK 0442

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Shashank Shekhar Singh, Prashant Singh, Pritam Bishwas, Naresh Kaushik, Akash Malhotra, Devik Singh

Final Decision : Dismissed

Judgement

Sunil Gaur, J

At the outset, learned counsel for respondents-UPSC submits that since this matter relates to recruitment to All India Services, therefore, it is required to be adjudicated by Central Administrative Tribunal, New Delhi. In view thereof, petitioners' counsel seeks permission to withdraw this petition with liberty to approach the Central Administrative Tribunal, New Delhi to avail of remedies as available in law.

In view of aforesaid, this petition and application are dismissed as withdrawn with liberty to petitioners as aforesaid.